

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI
REGIONAL BENCH**

EXCISE APPEAL NO: 86413 OF 2016

[Arising out of Order-in- Original No: NSK/EXCUS/002/COM/026/2015-16 dated 22.03.2016 passed by the Commissioner of Central Excise, Nashik]

Rajrani Steel Casting Pvt. Ltd.

... Appellant

versus

CCE Nashik II

...Respondent

With

EXCISE APPEAL NO: 86415 OF 2016

[Arising out of Order-in- Original No: NSK/EXCUS/002/COM/026/2015-16 dated 22.03.2016 passed by the Commissioner of Central Excise, Nashik]

Shri Arvind Mithailal Agarwal

... Appellant

versus

CCE Nashik II

...Respondent

APPEARANCE:

None for the appellant

Shri N.N. Prabhudesai, Authorised Representative for the respondent

CORAM:

HON'BLE SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO: A/86122-86123/2021

DATE OF HEARING:	31/03/2021
DATE OF DECISION:	31/03/2021

PER: BENCH

When the matter was called for hearing today, the Ld. Authorized Representative for the Revenue submits that the appellant has opted under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 certificate. Since the issue has already been settled

under the said scheme, the appeal is accordingly dismissed as deemed withdrawn.

(Dictated and Pronounced in open court)

(Sanjiv Srivastava)
Member (Technical)

(Dr. Suwendu Kumar Pati)
Member (Judicial)

//SR